

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.7012/2021

(Arising out of impugned final judgment and order dated 24-08-2021 in WP No.10085/2021 passed by the High Court Of M.P. at Indore)

SARABJEET SINGH MOKHA

Petitioner(s)

VERSUS

THE DISTRICT MAGISTRATE, JABALPUR & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.116531/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.116532/2021-EXEMPTION FROM FILING O.T.)

Date : 26-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Ranjeet Kumar, Sr. Adv.
Mr. Sidharth Luthra, Sr. Adv.
Mr. Pankaj Dubey, Adv.
Mr. Ashwani Kumar Dubey, AOR
Mr. Kunal Dubey, Adv.
Mr. Manish Kumar, Adv.
Mr. Mayank Nagar, Adv.
Ms. Reetika Gupta, Adv.
Ms. Ankita Tiwari, Adv.
Mr. Lakshay Mehta, Adv.
Mr. Akshat Kumar, Adv.

For Respondent(s) Mr. Saurabh Mishra, AAG
Mr. Sunny Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Heard in-part.
- 2 Put up for hearing tomorrow (27.10.2021).

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master